

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1
CAMP: NAGPUR

OA No. 1149/92

Balakram Deepak
Railway Quarter no. MAP 263/D
Ajni, Nagpur ..Applicant

V/s.

Union of India through
General Manager
Central Railway
Bombay VT & 2 ors. ..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.
Hon. Shri M.Y. Priolkar, Member (A)

APPEARANCE:

Mr. D A Bastian
counsel for
applicant

Ms. I. Bodade
counsel
for respondents

ORAL JUDGMENT: DATED: 19.7.93
(PER: M.S. Deshpande, Vice Chairman)

Heard.

It is apparent that the revision appeal was filed before the authority on 19.2.1989. Under Section 21(b) of the Administrative Tribunals Act, 1985 the applicant should have approached this Tribunal within one year and six months from that date i.e., by 19.8.1990.

The present application is filed on 15.9.92 and is evidently barred by time. The application is accordingly dismissed.


(M.Y. Priolkar)
Member(A)


(M.S. Deshpande)
Vice Chairman